

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 6878 of 2016

Suresh Ganjhu Petitioner
Versus
Tetri Devi & Ors. Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Petitioner : None
For the Resp/State :

05/ 07.09.2021.

No one has appeared on behalf of the petitioner.

It appears from office note dated 28.08.2021 that defect nos.2 & 5 to 7 as pointed out vide stamp reporting dated 02.12.2016 have not been removed.

Defect nos.2 & 5 to 7 are as follows :-

Defect No.2- CFS of Rs.230/- is wanting.

Defect No.5- Page No.27 to 32 and 36 to 40 are faint. Fresh legible copy or true T/C may be given.

Defect No.6- Statement regarding 'Cause of action' has not been stated in the petition. It may be given by SA.

Defect No.7- AFS of Rs.10/- may be given on Ann-1 to Ann.1/d each.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 03.04.2017, but defects were not removed. Thereafter it was listed before the Lawazima of learned Registrar General I/C on 06.08.2021, but defects have not been removed.

Considering the same, learned counsel for the petitioner is granted two weeks time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 03.12.2016.

Put up this case on 22.09.2021.

(Kailash Prasad Deo, J.)